

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**  
**WESTERN ZONE BENCH, PUNE**  
**AT PUNE**

**INTERLOCUTORY APPLICATION NO. 830 OF 2025**  
**IN**  
**ORIGINAL APPLICATION NO. 61 OF 2025 (WZ)**

SUPREME PALLACIO CO -OPERATIVE HOUSING SOCIETY  
... APPLICANT

VERSUS

STATE OF MAHARASHTRA & ORS.  
...RESPONDENTS

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**PUNE**

**DATE: 05/12/2025**



**Advocate for the Respondent No.4**

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**  
**WESTERN ZONE BENCH, PUNE**  
**AT PUNE**

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**REPLY ON BEHALF OF RESPONDENT No.4**

**MAY IT PLEASE THE HON'BLE TRIBUNAL**

Reply on behalf of Respondent No.4 to the Interlocutory Application filed by the Applicant is as under: -

1. At the outset, the Respondent No.4 in the present proceedings denies everything that is contrary to what is stated herein and/or inconsistent herewith as if the same is set out in extenso and specifically traversed. The Respondent No.4 submits that, nothing not expressly admitted herein ought to be taken as admitted by the Respondent No.4 or be deemed to have been admitted by the Respondent No.4 for want of specific traverse. The Respondent No.4 states that for the purpose of brevity, the Respondent No.4 has not denied each and every allegation, statement and contention of the Applicant which is ex- facia contrary to the contention of Respondent No.4 and its stand in the present case except to the

extent that such allegation, statement or contention necessitate, cogent, warrant or reply. The Respondent No.4 also further reserves its right to file any additional reply if at all any affidavit filed by the Applicant or any other Respondent.

2. The Respondent No.4 submits that the present Application was affirmed by the Applicant on 3<sup>rd</sup> November 2025 and filed by the Applicant on 12<sup>th</sup> November 2025. The Affidavit in support of the Application is blank, without the name of the Deponent. The said application was served on the Counsel for the Respondent No.4 on 4<sup>th</sup> December 2025 at 6.11 pm, i.e. a day prior to the hearing of the Original Application. The Respondent No.4 submits that alongwith the copy of the present application, the Applicant also served the Rejoinder in main OA. Copy of the filing proof is annexed hereto and marked as ANNEXURE – R-1. Copy of the service proof is annexed hereto and marked as ANNEXURE – R-2. The Hon'ble Tribunal ought to have observed the conduct of the Applicant and there was no occasion or opportunity to the present Respondent to respond to the allegations before passing of the *ad-interim* order on 5<sup>th</sup> December 2025. The Respondent No.4 thus requested this Hon'ble Tribunal to list the present case on 8<sup>th</sup> December 2025, so that the correct nature of facts can be placed before this Hon'ble Tribunal.
3. The Respondent No.4 submits that the Hon'ble Tribunal ought to have seen the reply of the Respondent No.3 dated 4<sup>th</sup> December 2025 (Pg Nos.532-550), wherein it is clearly mentioned in para 7 that the Respondent No.4 has taken all due measures and hence the stop work notices dated 14<sup>th</sup> June 2024 and 7<sup>th</sup> August 2024 had been

revoked. Furthermore, the Respondent No.3 in para 9 (**Pg No.536**) have recorded that they visited the site of the Respondent No.4 as lately as 17<sup>th</sup> November 2025, i.e. after filing of the present IA and have recorded that excavation work is over and construction of basement is in progress. Respondent No.4 submits that the alleged noise and dust concerns are no longer relevant, as core work is finished and the project has moved into the construction phase.

4. The Respondent No.4 further submits that the Respondent No.4 has filed a detailed reply dated 14<sup>th</sup> November 2025 (**Pg Nos.292 to 531**), (**filed on 14<sup>th</sup> November 2025, served upon the Applicant and other Respondents on the same date and uploaded on the website on 22<sup>nd</sup> November 2025**) wherein the Respondent No.4 has taken a preliminary objection pertaining to the maintainability of the present OA. The issue will have to be first decided by the Hon'ble Tribunal before proceeding with the main matter.
5. The Respondent No.4 further submits that as regards the proposed directions dated 9<sup>th</sup> September 2025 issued by the Respondent No.2, the Respondent No.4 has already responded to the same vide its reply dated 24<sup>th</sup> September 2025 (**Pg Nos.459-531**). The Respondent No.4 stated that all the compliances have been reported by them and it was incumbent upon the Respondent No.2 to cause a visit and report satisfaction. The Respondent No.4 has submitted time and again and taken the same contention in the reply that the Respondent No.4 is in possession of all approvals and permissions from the Statutory Authorities. The Applicant has not challenged a single permission before any forum and by the present application, the

Applicant is trying to stop construction activities of a lawful project having all approvals.

6. The Respondent No.4 has also time and again stated that the noise monitoring and the air monitoring is the ambient monitoring. The location of the site of the Respondent No.4 is located on a busy route and there is tremendous vehicular traffic around and hence the pollution cannot be attributable only to the Respondent No.4 alone.
7. The Respondent No.4 therefore prays that the present application be dismissed forthwith and the Hon'ble Tribunal be pleased to record the compliances on the part of the Respondent No.4.

Pune

Date: 05/12/2025



Advocate for Respondent No.4



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**... APPLICANT**

**VERSUS**

**STATE OF MAHARASHTRA & ORS.**

**...RESPONDENTS**

**AFFIDAVIT IN SUPPORT OF REPLY TO I.A**

**MAY IT PLEASE THE HON'BLE TRIBUNAL**

I, Mr. Vineet K. Goyal, adult, occupation: business, having office at 102, ICC trade tower, Senapati Bapat road, Pune 411016 do hereby state on solemn affirmation as under: -

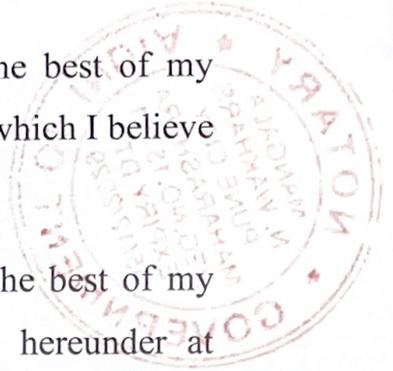
1. I say that I am authorized on behalf of the Respondent Nos.4 in the present case. I am filing present reply to the I.A and affidavit on behalf of the Respondent No.4. I am aware of the facts and circumstances of the present case and hence am able to depose the same on oath.
2. I say that I am filing reply to the present Interlocutory Application. I say that the contents of the reply to said interlocutory Application

and the present affidavit are true and correct to the best of my knowledge, information, belief and the legal advice which I believe to be correct.

WHATEVER stated herein above is true and correct to the best of my knowledge and belief and for the same I have signed hereunder at

05 DEC 2025

on this \_\_\_\_\_ day of December 2025.



*[Signature]*  
Deponent



BEFORE ME

*[Signature]*  
MANGALA N. WAKHARE  
ADVOCATE & NOTARY  
GOVERNMENT OF INDIA

05 DEC 2025

NOTED & REGISTERED

AT.SR.NO. 3178/2025





NATIONAL GREEN TRIBUNAL

# ANNEXURE-R-1

## Case Details

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Filing Number	270413801853/2025	Filing Date	12-11-2025
Party Name	SUPREME PALLACIO CO-OPERATIVE HOUSING SOCIETY VS STATE OF MAHARASHTRA		
Petitioner Advocate(s)	MAITREYA GHORPADE	Respondent Advocate(s)	
Act			
Case Number	IA No. 830/2025 in <a href="#">Original Application No. 61/2025</a>	Registered On	12-11-2025
Last Listed		Next Hearing Date	
Case Status	<b>PENDING</b>		

[All Parties](#)

[Listing History \(Orders\)](#)

[IA/MA](#)

Diary Number

Case Number

Party Name

Advocate Name

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## ANNEXURE-R-2

Saurabh Kulkarni <sdkadvocate@gmail.com>

### Service of Rejoinder to R3 and R4 Affidavit and IA 830/2025/WZ in OA 61/2025/WZ

1 message

**Maitreya Ghorpade** <maitreya.ghorpade@gmail.com>

4 December 2025 at 18:11

To: aniruddha1488@gmail.com, Saurabh Kulkarni <sdkadvocate@gmail.com>, ngt@mgklegal.com, rahul.garg@mgklegal.com, adv.manasi.joshi@outlook.com

Respected all,

I, the undersigned, represent the Applicants in OA 61/2025/WZ listed for hearing on 5.12.2025. Accordingly, please find attached the Rejoinder filed in response to Affidavits in Reply filed by Respondents Nos. 3 and 4, as well as IA 830/2025/WZ filed for seeking ad-interim injunction.

Regards,

**Maitreya Prithwiraj Ghorpade**

B.A.LL.B. (Hons)

Advocate - Bar Council of Maharashtra & Goa

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#### 2 attachments



**Rejoinder to R3 and R4 in OA 61 of 2025 WZ.pdf**

2580K



**IA 830 of 2025 for Stay in OA 61 of 2025 WZ\_Final Copy.pdf**

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